

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF APEX ELECTRO DEVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	APEX ELECTRO DEVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	18 th October 1994
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U74899DL1994PTC062178
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED. OFFICE: 1809, 2nd Floor, Bhagirath Place, Delhi -110006 CORPORATE OFFICE: J-10, Sector-11, Noida -201301
6.	Insolvency Commencement date in respect of corporate debtor	08 th June 2021 (Date of uploading the order at NCLT website - 11 th June 2021)
7.	Estimated Date of closure of insolvency resolution process	5 th December 2021 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Akhil Ahuja Registration No - IBBI/IPA-001/IP-P-02072/2020-2021/13213
9.	Address and Email of the Interim Resolution Professional as registered with the Board	D-65, Ground Floor, ZBC - 001, Defence Colony New Delhi, 110024 Email:- akhil@ahujainsolvency.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	D-65, Ground Floor, ZBC - 001, Defence Colony New Delhi, 110024 Email:- cirp.apexelectro@gmail.com
11.	Last Date of Submission of Claims	25 th June 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Apex Electro Devices Private Limited** on 08th June 2021.

The creditors of **Apex Electro Devices Private Limited** are hereby called upon to submit their claims with proof, on or before **25th June 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Akhil Ahuja
Interim Resolution Professional
For Apex Electro Devices Private Limited

Place: New Delhi
Date: 11th June 2021